

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2735  
ANSWERED ON:15.03.2010  
REGISTRATION OF MIGRANT LABOURERS  
Siddeswara Shri Gowdar Mallikarjunappa

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

(a) whether the inter-State migrant labourers are not registered before they migrate to different States for work as per the provisions of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service

(e) Act, 1979;

(b) the manner in which persons are required to register themselves as inter-State migrant labourers;and

(c) the steps taken by the Regional Labour Commissioner (RLC) to punish the contractors involved in exploiting the migrant labourers?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): There is no provision in the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 for registering individual workman. However, as per the provisions of the Act, the establishment proposing to employ inter-state migrant workmen will be required to be registered with registering officers appointed under the Central Government or the State Governments, as the case may be, depending on whether the establishment falls under the Central sphere or State sphere. Likewise, every contractor who proposes to recruit or employ Inter-State migrant workmen will be required to obtain a licence from the specified authority both of the State to which the workman belongs (home state) and the State in which he/she is proposed to be employed (host State).

(c): In Central sphere, wherever migrant workmen are noticed by the Labour Enforcement Officer (Central), inspections are conducted and show cause notices issued against the Principal employers/contractors in case of violation of provisions of the Act.